CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Dated: 28FFB 1994

APPLICATION NO(s)

336 of 1993.

APPLICANTS:

RESPONDENTS:

Xavier Francies Carrick v/s. Officer-Incharge(Records), Maratha Light Infantry, Belgaum and others. TO.

- 1. Dr.M.S.Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- 2. Officer-in-Charge (Records), Maratha Light Infantry, Abhilekh Karyalaya Records, Belgaum-590009.
- 3. Sri.M.S.Padmarajaiah, Central Govt. Stng. Counsel, High Court Building, Bangalore-560001.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -×××-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 18-02-1994.

gm*

Jacob 28/2/94 for DEPUTY REGISTRAR

JUDICIAL BRANCHES.

ORIGINAL APPLICATION NO.336/93

FRIDAY THIS THE EIGHTEENTH DAY OF FEBRUARY, 1994

Mr. Justice P.N. Shyamsundar

Vice Chairman

Mr. T.V. Ramanan

Member (A)

Shri Xavier Francies Carrick Aged 56 years S/o Shri Francis, 6, St. Anthony's Street, Camp: Belgaum

Applicant

(By Advocate Dr.M.S. Nagaraja)

٧.

- Officer Incharge (Records), Maratha Light Infantry, Abhilek Karyalaya Records, Maratha Light Infantry Belgaum - 590009
- 2. The Director General, Maha Nirdeshalaya Infantry/Inf.6(Pers), General Staff Shakha Army Headquarters DHQ P.O. New Delhi - 110 011
- 3. The Deputy Chief of Army Staff, Army Headquarters, District Headquarters, New Delhi 110 001
- 4. Union of India, represented by its Secretary to Government, Ministry of Defence, New Delhi

Respondents

(Shri M.S. Padmarajaiah) learned Standing Counsel

ORDER

Mr.Justice P.K. Shyamsundar, Vice Chairman

We have heard Dr. M.S. Nagaraja for the applicant and the leafned Standing Counsel Shri M.S.

Padmarajaiah in this case. In regard to submissions made by Dr.M.S. Nagaraja on behalf of his client, his efforts to pursuade us are rendered in vain for the simple reason that the Administration made a specific order and communicated to this Tribunal on 10.7.89 which reads as follows:

Reference your letter No.F.of A. No.1596/66(F) dated 24 May, 89.

The Bon'ble Central Administrative
Tribunal Bangalore Bench Order dated
27Feb 87 on Application No. 1596/1986(F)
filed by Shri Xavier Francis Carrick
UDC of this office has been implemented.
Shri Xavier Francis Carrick has been
re-instated in service with effect from
11 Jun 84 but deemed to have been
placed under suspension with effect from
the same date to face a fresh inquiry vide
Officer-in-Charge; Records The Maratha
LI Order No. 2748345/C/7/LA dated 21 Jul 87.
He has been paid arrears of subsistence
allowance from 11 Jun 84 to 31 Jul 88
on 13 Sep 88 and balance of pay and
allowances from 17 May 80 to 10 Jun 84 on
05 Jul 89. The amount has been paid in
full and it is final settlement of the
award.

Receipt obtained from the above named individual is also enclosed for your records please.

From the perusal of the above communication, it becomes clear that the applicant was kept under suspension from 11th June, 1984, when for the first time the punishment of compulsory retirement was imposed on him. The aforesaid order was apparently made as a sequel to an order passed by this Tribunal on 27th February, 1987, in 0.A.No.1596/66. In the light of the decision taken by the Administration to keep the man under suspension from 11th June, 1984, it becomes

apparent his claim for payment of pay and allowances from that date on to a later date is clearly unsustainable. However, it will be certainly open to the applicant to question the validity of that order. We must regret our inability to accept to the contention of Dr. Nagaraja that his client should be paid arrears of pay and allowances till 10th January, 1990, from June, 1984. Let a copy of this communication be furnished to Dr. Nagaraja for reference to facilitate any steps he may wish to take in consultation with his client. With these observations, this application stands disposed of finally with no order as to costs.

Ame

Sd-

(T.V. RAMANAN) MEMBER(A) Sd-

P.K. SHYAMSUNDAR)

TRUE COPY

Se Snauher 38/2

AUG. MAN ETECH EARLINGSE

ua